

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, (COURT-II)

Item No. 213
(IB)-2087(ND)2019

IN THE MATTER OF:

M/s. Sahaj Bharti Travels

...

Applicant/Petitioner

Vs.

M/s. HCL Technologies Limited

...

Respondent

Under Section: 9 of IBC, 2016

Order delivered on 18.08.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

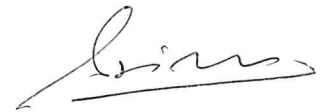
SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Mr. Pragyan Pradip Sharma, Advocate, Mr. Mohit Arura, Advocate and Ms. Gurnoor Kaur, Advocate for Operational Creditor, Adv. Sameer Jain, Adv. Jayashree Parihar Counsel for Respondent HCL and Adv. Aastha Saxena, Proxy Counsel

ORDER

Renotify this case on 07.09.2021



(T.S. SINGH)
COURT OFFICER